

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 23rd day of November, 2001.

Original Application No. 1259 of 1995.

CORAM :-

Hon'ble Mr. Justice RRK Trivedi, V.C.

Hon'ble Maj Gen KK Srivastava, A.M.

Gyanendra Kumar Verma,  
Son of Shri Kanhaiya Lal Verma,  
Resident of House No.227/1, Outside Datia Gate,  
Gate, Patheriya, Jhansi.

(Sri RK Nigam, Advocate)

. . . . . Applicant

Versus

1. Union of India through Ministry  
of Postal and Telegraph, New Delhi.
2. Chief Post Master General, U.P. Parimandal,  
Lucknow-PIN 226001.
3. Superintendent of Post Office,  
Rai Bareilly U.P.

(Sri Satish Chaturvedi, Advocate)

. . . . . Respondents

O R D E R (O\_r\_a\_l)

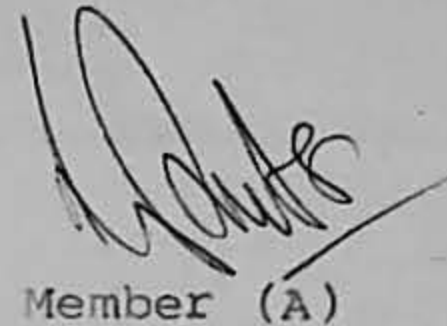
By Hon'ble Mr. Justice RRK Trivedi, V.C.

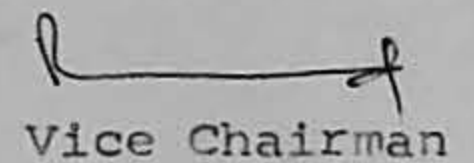
By this OA filed under Section 19 of the Administrative Tribunals Act, 1985, the applicant prays for a direction to respondents to issue order of appointment in favour of the applicant to be appointed as Diesel Assistant. The aforesaid relief has been sought on the basis of the selection of Diesel Assistant in pursuance of the advertisement (Annexure-A-5) dated 26-10-1993. After selection result the applicant applied for appointment. The result was declared on 3-3-1994 and the applicant was required to submit original papers and was also asked to obtain medical certificate but order of appointment was not issued. Counter affidavit has been filed. In para 15 whereof it has been averred that the aforesaid selection held on 3-3-1994 was



cancelled by Post Master General on 15-4-1994. It has also been stated that the posts were again advertised and afresh selection took place in which the applicant had participated but he could ~~not~~ find place only in the waiting list at the bottom and for this reason the appointment order could not be issued in favour of the applicant. The order cancelling the selection has not been challenged by the applicant in the OA.

2. In the circumstances the applicant is not entitled for any relief as prayed for in the OA. The OA is dismissed accordingly. There shall be no order as to costs.

  
Member (A)

  
Vice Chairman

Dube/